

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.840/2017 in O.A. No.3509/2017

Friday, this the 2nd day of February 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mohd. Murslin, aged about 38 years
s/o Sh. Mohd. Yamin
r/o Y-10769, Mangolpuri, Delhi – 83

..Applicant

(Mr. S N Sharma, Advocate)

Versus

Sh. Rajender Kumar, Chairman
DSSSB, Govt. of NCT of Delhi
Karkardooma, Delhi – 110 092

..Respondent

(Mr. Anuj Kumar Sharma, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Learned counsel for respondent submits that pursuant to the directions of this Tribunal dated 06.10.2017 passed in O.A. No.3509/2017, one post has been reserved for the applicant. However, the representation has not been decided yet. He seeks four weeks' time to decide the representation. Since substantial direction has been complied with by the respondent, this C.P. is closed with direction to the respondent to decide the representation of the applicant within four weeks. In the event the undertaking is not complied with, the applicant shall have liberty to seek revival of the C.P.

**(K.N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

February 2, 2018
/sunil/